

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

(CAA)-31(PB)/2017

IN THE MATTER OF:

M/s. Axiom Commodore (P) Ltd. & Daniel Tradex
Ltd. with Cartel Finance & Investment (P) Ltd.

.. PETITIONER

SECTION :

Under Section 230/232

Order delivered on 03.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble member (Technical)

For the Petitioner/Applicant : Mr. Pradeep Kumar Mittal, Advocate
Mr. Praveen Kumar Mittal, Advocate

For the Respondents :-

ORDER

Learned Counsel for the petitioner is present and represents that necessary tracking report has been provided as given in page 5 to 10 and the Affidavit of service in relation to service of notice on the Income Tax Department which has been sent. However, it is noticed that the requisite PAN number of the Petitioners had not been given in the said notices for follow up action by the Income Tax Department. Some time is sought for Notice of the petition to be sent to the Income Tax Department of the Petition pending before the Hon'ble Tribunal along with PAN number of the respective companies for immediate reference of the Income Tax Department. 4 weeks time is granted for this purpose.

List the matter on 18.9.2017.

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.8.2017